

CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. OA. 350/598/2011

Date of Order: 02.11.2017

Present:

Hon'ble Ms. Manjula Das, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Chittaranjan Locomotive Workers'
Union affiliated to INTUC registered
No. 5026 having its office at R-7
Market area- 5, P.O. Chittaranjan,
District- Burdwan, represented by its
President — Pradeep Mukherjee, son of
Late Satya Narayan Mukherjee aged
About 56 years residing at St. 10, Qr. No.
34A Chittaranjan Burdwan, Pin713331.

2. Digen Kr.-Chakraborti son of late
Charmin Chakraborti aged about
Sevears Chakraborti aged about
At St. 20 10 1114 Chittaranjan
Buruwas Co. No. 34A Chittaranjan
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4. Shyam Shankar Nandi son of late Satya Narayan Nandi, a Member residing at St. No. 30, Ar. No. 37B, Chittaranjan, Burdwan, Pin- 713331, working for gain as Senior Section Engineer SSE-TM-23, CLW, CRJ.

.....Applicant.

-versus-

- Union of India service through the General Manager Chittaranjan Locomotive Works Chittaranjan, District- Burdwan, Pin- 713 331.
- 2. The Chief Personal Officer, Chittaranjan Locomotive Works, having its office at Chittaranjan, District- Burdwan, Pin-713 331.



- 3. The Dy. Chief Personal Officer(Works)
 Chittaranjan Locomotive Works, having
 its office at Chittaranjan, District- Burdwan,
 Pin- 713 331.
- 4. The Chief Electrical Engineer Chittaranjan Locomotive Works, having its office at Chittaranjan, District- Burdwan.

.....Respondents.

For the Applicant

: Mr. B. Chatterjee, Counsel

For the Respondents

Per Ms. Manjula Das, Judicial Member

: None

ORDER (Oral)

By this application the top learned pake prayer for setting aside the notices dated 11.03.2010, 25.11.2018 and 12.2019 on the subject of posting of staff at CLW Inspection Cells at Journal, Murabai Delhi & Bangalore for Electrical Department.

- 2. Mr. B. Chatterjee, learned counsel appeared on behalf of the applicant.

 None appeared on behalf of the respondents.
- 3. Mr. Chatterjee submitted that the applicants are a registered union affiliated to INTUC which protests against all the illegal activities of the CLW administration. That, on 11.03.2010, 22.11.2010 and 06.12.2010 notices were issued for inviting applications for willing staff of Electrical Supervisor cadre working at CLW/CRJ in the grades SSE/SE for filling up the 9 vacancies in the post of Electrical Supervisor in the merged cadre of JE/SSE in Howrah, Mumbai, Delhi and Bangalore Inspection Cell of respective Supervisory Category.



4. It was submitted by learned counsel for applicant that on 22.12.2010 a detailed representation was made to the Chief Electrical Engineer, Chittaranjan pointing out some irregularities in posting of staff/supervisors in inspection cell of CLW at Howrah, Mumbai, Delhi & Bangalore and requesting for intervention in this regard for natural justice. Mr. B. Chatterjee, ld. counsel submitted that Mr. S.S. Nandi, SSE/TM-23, on being debarred from appearing at the said selection made appeals to the CEE/CPC/CLW/CRJ repeatedly through his applications dated 24.08.2010, 20.09.2010 and 05.10.2010 collectively. However, the same have not been responded to by the respondents' authority. Mr. Chatterjee , however, further submitted that the said post of SSE/SE by which notice was issued has now been filled up.

5. We have heard learned conservation applicant, perused the records and materials placed before us.

6. By filing the written states but on 19 10.2012, the respondents stated

6. By filing the written state and 2 10.2012, the respondents stated that the representation made by the applicants was duly considered and disposed of and as such no grievance remains. However, learned counsel for applicant submitted that there are some irregularities in issuance of notices and in the impugned order issued by the respondents authority by which they are severely affected. It was submitted that one of the interested party applicants, Sri S.S. Nandi made a representation dated 05.10.2010 before the authority on the subject of posting of staff at CLW Inspection Cell with a request to look into the matter for proper justice as his name has been omitted by the authority by suppressing his original technical qualification which fulfilled the requirement as per the circulated notice.

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7. The respondents authority in their written statement against para 8 has taken categorical stand that Shyam Shankar Nandi, SSE, applicant no. 4 had submitted an application but he was not called for screening test in as much as the application of the said applicant no. 4 was not in accordance with the entry in the service records in regard to technical qualification. Thus his representation was considered and rejected.

8. Mr. B. Chatterjee however, fairly submitted before this Tribunal that the posts which were circulated vide impugned order dated 11.03.2010, 22.11.2010 and 06.12.2010 being Annexure A-1, A-4 and A-5 are by now filled up but the applicants herein have not challenged the said order.

9. Thus by taking note into the lasts and considering the statement and pleadings of the parties as well as statement made by the learned counsel for applicant we are of the view that the next is infructious.

10. Accordingly, the OA is disminded at irructuou.

रात्राचे व्यक्ति ।

(Dr. Nandita Chatterjee) Member (A)

(Manjula Das) Member (J)

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